

Annex- 4

(C.19, Part-1, Self write-off and extension of time)

(PART A)

Annual statement to be furnished to Authorised Dealers by exporters
giving details of export performance during a calendar year as on 31 Dec.....

(Amount in Rs 000s)

Total Export Proceeds Due within the Prescribed period of 180 days or higher period as applicable		Total Export Proceeds realized within the prescribed period of 180 days or higher period as applicable		Export proceeds not realized within the Prescribed Period of 180 days or higher period as applicable	
No.of GR/ SOFTEX/SDF / PP forms due	Amount	No.of GR/ SOFTEX/SDF / PP forms	Amount	No.of GR/ SOFTEX/ SDF /PP forms	Amount
		<u>Fully Realised</u>			
		<u>Partly Realised</u>			

(PART B)

(Amount in Rs 000s)

Details of Export Bills not Realised (partly or fully) within the prescribed period		Details of Extension / Reduction in invoice value/ Write off by the Exporter himself		Extension/ Reduction in invoice value / Write off sought from AD	
GR/SOFTEX/ SDF/PP No.	Amount	Amount	Revised due date @	Amount	Revised due date @
(1)		(2)		(3)	
Total					

NOTE : 1) The exporter should approach AD/RBI for extension of time in respect of bills in Column (3) in PART B.

2) Total of Bills in Column (2) in Part B should not exceed 10% of those in Column 1 of PART A

3) From 2005 onwards Bills in Column 1 of PART A will include those which have been extended for realization by the exporter himself or with the approval of AD/RBI.

4) In respect of export bills written off (including reduction in invoice value) evidence for surrender of export incentives to be enclosed.

@ For cases of extension

Exporters Signature :

Verified by Authorised Dealer